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# Assam Taxation (On Goods Carried By Roads Or Inland Water-Ways) (Amendment) Act, 1958

### 02 of 1958

[28 March 1958]

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# Assam Taxation (On Goods Carried By Roads Or Inland Water-Ways) (Amendment) Act, 1958

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#### **PREAMBLE**

An Act farther to amend the Assam Taxation (On Goods carried by Roads or Inland Water-Ways) Act, 1954

Whereas it is expedient further to amend the Assam Taxation (On Goods carried by Roads or Inland Water-Ways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows;--

# 1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Taxation (On Goods carried by Roads or Inland Water-Ways) (Amendment) Act, 1958.
- (2) It shall have the like extent as the Principal Act.
- (3) It shall come into force with effect from 1st April, 1958.

## 2. Amendment of Section 31 of Assam Act XIII of 1954 :-

The figure "25" appearing in Section 31 after the words "Section 17," in the Principal Act shall be deleted.

# 3. Amendment of Section 32 of Assam Act XIII of 1951 :-

In sub-section (2) of Section 32 of the Principal Act, add the following clause, namely:--

- (1) "(f) In making any rule the Government may direct that a breach thereof shall be punishable with fine not exceeding five hundred rupees, and when the offence is a continuing one, with a daily fine not exceeding twenty-five rupees during the continuance of the offence;"
- (2) the existing clause (f) shall be renumbered as clause (g).

# 4. Section 4 :-

The word "chests" wherever it occurs in the Principal Act, shall be substituted by the word "containers".